

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
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Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 14 August 87

APPLICATION NO 718 /87(F)

W.P. NO

Applicant
Shri S.N.V. Velan V/s M/o Defence & another

To
1. Major S.N.V. Velan(Retd)
Chenna Sandra Road
Kadugodi
Bangalore - 560 067

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH


Please find enclosed herewith the copy of ORDER/STAY/

~~XXXXXXXXXXXX~~
INTERIM ORDER passed by this Tribunal in the above said

application on 14-8-87. As directed by the bench,
sets of application along with envelopes are returned herewith.

With suitable endorsement on the 1/87 copy of the
Application

Encl : as above


SECTION OFFICER
(JUDICIAL)

jc

Recd
14/8/87

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET

Application No

718

of 1987

(F)

Applicant

S. N. V. Velam


Advocate for Applicant

Applicant in person

Respondent

H/o. Rajmeh New Delhi

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
11.8.87		<p>(KSP)VC(J)/(BNJ)VC(A)</p> <p>AUGUST 14, 1987.</p> <p align="center"><u>ORDER</u></p> <p>In this application made under Section 19 of the Administrative Tribunals Act, 1985 ('the Act') the applicant has sought for a direction to the respondents to accord him revised pensionary benefits as admissible to ex-Army officers.</p> <p>2. Prior to 31-03-1968 the applicant was a member of the Armed Forces of the Union of India. He was discharged from the Army from 1-4-1968 and sometime thereafter, he joined service in the National Cadet Corps (NCC) governed by the National Cadet Corps Act, 1948 (NCC Act). He has retired from the NCC on 30-9-1986.</p> <p>3. When the applicant was in service in the NCC, he was working at a place called 'Nagarcoil' of Tamilnadu State. On his retire-</p>

Date	Office Notes	Orders of Tribunal
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retirement from service he had settled down in Bangalore and on that ground he has made this application on 7-8-1987 before this Bench.

4. Maj.S.N.V.Velan applicant contends that this application made before this bench was maintainable and the same should be entertained and adjudicated on merits.

5. We have earlier noticed that the applicant had worked and retired from service within the State of Tamil Nadu. The claim of the applicant for retirement benefit sought in this application arises for his retirement from service which undoubtedly occurred in the State of Tamil Nadu. Apart from these, all the respondents against whom relief is claimed by the applicant are ordinarily residing within the jurisdiction of Union territory of Delhi. On these facts, under Rule 5 of the Central Administrative Tribunal (Procedural) Rules, 1987 ('Rules') this Bench cannot entertain this application and the same can be entertained either by the Principal Bench at New Delhi or by the Madras Bench at Madras and not by us.

6. On the foregoing discussion, we hold that we have no jurisdiction


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IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

AN 718/87(F)

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
		<p>jurisdiction to entertain this application and direct the Registrar to return the papers in the case to the applicant for their representation before the appropriate Bench of this Tribunal.</p> <p><i>As. Director</i> VC(U) 14/8/87</p> <p><i>VC(A)</i></p> <p>- True Copy -</p> <p><i>AP</i> 14/8/87</p> <p>SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>